

**GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN AFFAIRS**

**LOK SABHA
UNSTARRED QUESTION NO. 4263**

TO BE ANSWERED ON JULY 18, 2019

RAJIV AWAS YOJANA

NO. 4263 SHRI HIBI EDEN

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the current status of Rajiv Awas Yojana (RAY) implemented by the Government in the country;**
- (b) whether a big project thereunder in Cochin, Kerala for the rehabilitation of homeless people is in progress;**
- (c) if so, the details and the current status thereof;**
- (d) whether this project is not progressing well and if so, the reasons therefor; and**
- (e) the corrective steps taken by the Government to tackle this issue?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS
(SHRI HARDEEP SINGH PURI)**

- (a) Government discontinued Rajiv Awas Yojana (RAY) with effect from 19.05.2015 and the liabilities created under the 183 projects for construction of 1,41,848 houses where work had begun on ground were subsumed in Pradhan Mantri Awas Yojana (Urban) -Housing for All {PMAY (U)-HFA} Mission. Of the 1,41,848 houses, construction of 86,325 houses has been completed of which 70,078 houses have been occupied by the beneficiaries so far in the country.**

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(b) & (c): Under RAY, a project of 755 houses has been sanctioned in Cochin, Kerala involving central assistance of Rs. 18.80 crore of which Rs. 7.00 crore have been released so far. As reported by the State, out of the 755 houses, 298 houses have been grounded and construction of 76 houses has been completed so far.

(d): As reported by the State Government of Kerala, there has been delay in completing the said project due to delay in getting technical sanction and tendering process. Moreover, during construction stage there were change as per structural drawing due to which certain works which were not included in the agreement were to be included as excess items.

(e):The Ministry reviews status of progress under the programme on a regular basis with States/UTs through Monthly and Quarterly Progress Reports, in the meetings of Central Sanctioning and Monitoring Committee, through Video Conferences, field visits etc. State Government through its State Level Nodal Agency is also conducting regular review to monitor the progress.
